

General Circular No. 15/2016

No.05/23/2016-IEPF
Government of India
Ministry of Corporate Affairs

5th Floor, "A" Wing,
Shastri Bhawan, Dr. R.P. Road
New Delhi-110001
Dated: 07.12.2016

To
All Stakeholders,
Nodal Officer's (IEPF) of Concerned Companies
All Regional Director's & Registrar of Companies of Min of Corp. Affairs

Subject: Clarification regarding due date of transfer of shares to IEPF Authority

Sir/Madam,

Various representations have been received from the Companies for simplification of transfer process of shares under Investor Education & Protection Fund (Accounting, Audit, Transfer, and Refund) Rules, 2016, notified on 05.09.2016. It has also been requested for extending the due date prescribed for transferring the shares to IEPF Authority. The matters, including simplification of transfer process and extension of date for such transfer, are under consideration and the rules are likely to be revised. The revised rules shall be notified in due course.

2. This issues with the approval of the Competent Authority.

Yours faithfully,


(Monika Gupta)
Deputy Director

Copy to:-

1. CEO, IEPF Authority
2. Sr. AO, IEPF Authority
3. E-Governance Cell/ MCA and to place this circular on Ministry's/ Authority website.
4. Guard File.